



## **The Haryana Municipal (Amendment) Act, 2020**

Act 18 of 2020

### **Keyword(s):**

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**PART-I**  
**HARYANA GOVERNMENT**  
**LAW AND LEGISLATIVE DEPARTMENT**

**Notification**

The 19th September, 2020

**No. Leg.28/2020.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th September, 2020 and is hereby published for general information:-

**HARYANA ACT NO. 18 OF 2020**  
**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2020**

**AN**  
**ACT**

*further to amend the Haryana Municipal Act, 1973.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal (Amendment) Act, 2020. Short title.
2. In sub-section (1) of section 2A of the Haryana Municipal Act, 1973 (hereinafter called the principal Act),- Amendment of section 2A of Haryana Act 24 of 1973.
  - (i) in clause (ii), for the sign and word “; and”, existing at the end, the sign “:” shall be substituted; and
  - (ii) the following proviso shall be inserted, namely:-  
“Provided that the municipality existing/established at the headquarter of a district shall be a Municipal Council irrespective of its population.”.
3. After section 98 of the principal Act, the following section shall be inserted, namely:- Insertion of section 98A in Haryana Act 24 of 1973.

“98A. Recovery of dues by way of distraint/attachment and sale of properties.- Notwithstanding any other provision for recovery of any amount on account of arrears of tax or fee or charge or cess payable under this Act or under the rules or bye laws made thereunder or any other money claimed by the committee, such amount due on account of tax or fee or charge or cess payable under this Act or under the rules or bye laws made thereunder or any other money claimed by the committee may be recovered by way of the following process:

  - (i) by distraint and sale of defaulter’s moveable property;
  - (ii) by the attachment and sale of defaulter’s immovable property.

Explanation.- The fact that any other process provided under this Act for recovery of any amount on account of arrears of tax or fee or charge or cess payable under this Act or under the rules or bye laws made thereunder or any other money claimed by the committee has been initiated shall not be a bar on initiating the recovery process provided under this section and the process provided under this section may proceed simultaneously.”.
4. After sub-section (2) of section 279 of the principal Act, the following sub-section shall be added and shall be deemed to have been added with effect from the 4<sup>th</sup> September, 2019, namely:- Amendment of section 279 of Haryana Act 24 of 1973.

“(3) Notwithstanding anything contained in the Haryana Municipal (Second Amendment) Act, 2019, appointment, removal or suspension of person elected as President of municipality before coming into force of the Haryana Municipal (Second Amendment) Act, 2019 or filling up of any post/office vacated by such person shall continue to be governed by the respective provisions of the Haryana Municipal Act, 1973 that existed immediately prior to the coming of the Haryana Municipal (Second Amendment) Act, 2019 into force.

All the acts done/proceedings instituted or which might have been instituted or shall be instituted against any of the person elected as President of municipality prior to coming into force of the Haryana Municipal (Second Amendment) Act, 2019 shall continue to be governed by the respective provisions of the Haryana Municipal Act, 1973 that existed immediately prior to the coming of the Haryana Municipal (Second Amendment) Act, 2019 into force.”.

- Repeal and saving. **5.** (1) The Haryana Municipal (Amendment) Ordinance, 2020 (Haryana Ordinance No.6 of 2020), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

BIMLESH TANWAR,  
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.